

**GOVERNMENT OF INDIA
TOURISM
LOK SABHA**

UNSTARRED QUESTION NO:4640
ANSWERED ON:23.04.2010
ARCHAEOLOGICAL AND HERITAGE SITES
Naik Dr. Sanjeev Ganesh;Panda Shri Prabodh;Virendra Kumar Shri

Will the Minister of TOURISM be pleased to state:

- (a) whether the Government has any scheme under which the heritage and ancient buildings are showcased as major tourist spots in the country including Rajasthan, Madhya Pradesh (MP) and West Bengal;
- (b) if so, the details thereof alongwith the number of such locations identified as tourist spots during the last three years and the current year, State-wise and year-wise;
- (c) the details of funds provided for the purpose;
- (d) whether the public-private partnership has immense potential for creating such infrastructures; and
- (e) if so, the details in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF TOURISM(SHRI SULTAN AHMED)

(a) to (c): The promotion and development of Tourism falls within the domain of State Government /UT Administrations. However, the proposal completed in all respect, received from them are examined as per scheme/guidelines of the Ministry of Tourism and are sanctioned subject to availability of funds and Inter-se-priority. The details of the projects, including the heritage projects of the states, sanctioned during the last three years is annexed.

(d) & (e): Ministry of Tourism has a scheme of Assistance for Large Revenue Generating Projects for development of tourism infrastructure in order to bring in private sector, corporate and institutional resources as well as techno-managerial efficiency. The project admissible for assistance under this scheme should be a tourist attraction or used by tourists and generate revenue through a levy of fee or user charges.

ANNEXURE

STATEMENT IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 4640 ANSWERED ON 23.04.2010 REGARDING ARCHAEOLOGICAL AND HERITAGE SITES.
TOURISM PROJECTS SANCTIONED DURING THE FIRST THREE YEARS (2007-08, 2008-09 AND 2009-10) OF ELEVENTH FIVE YEAR PLAN

(Rs. in lakhs)

Sr.No	State	Number of Project	Amount Sanctioned
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1	Andhra Pradesh	30	14,269.82
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2	Arunachal Pradesh	37	10,131,06
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3	Andman & Nicobar	0	0
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4	Assam	15	4,455.39
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5 Bihar 15 3,923.60

6 Chandigarh 14 2,858.71

7 Chattisgarh 6 2,427.91

8 Dadra & Nagar Haveli 3 24.88

9 Daman & Diu 1 12.50

10 Delhi 19 6,641.83

11 Goa 3 4,814.91

12 Gujarat 12 3,430.76

13 Haryana 22 5,957.79

14 Himachal Pradesh 25 7,648.88

15 Jammu and Kashmir 91 15,163.90

16 Jharkhand 10 1,155.47

17 Kerala 29 8,692.70

18 Karnataka 22 10,520.10

19 Lakshadweep 1 782.73

20 Maharashtra 11 5,890.29

21 Manipur 25 7,344.17

22 Meghalaya 15 3,386.32

23 Mizoram 16 4,417.25

24 Madhya Pradesh 37 11,991.65

25 Nagaland 47 7,260.74

26 Orissa 29 9,717.77

27 Puducherry 13 2,421.66

28 Punjab 7 3,313.94

29 Rajasthan 19 8,565.41

30 Sikkim 67 16,075.83

31 Tamil Nadu 37 8,005.82

32 Tripura 30 3,539.00

33 Uttar Pradesh 17 7,511.72

34 Uttarakhand 8 6,604.07

35 West Bengal 28 9,398.06

GRAND TOTAL 761 218,356.64